

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT III**

**Item No.113**  
IB-958(ND)/2020

**IN THE MATTER OF:**

M/s. Kalco Infratech Pvt. Ltd.

**Vs.**

M/s. Logix Infrastructure Pvt. Ltd.

...OPERATIONAL CREDITOR

...CORPORATE DEBTOR

**SECTION**

U/s 9 IBC code 2016

**Order delivered on 15.07.2021**

**CORAM:**

**SHRI P.S.N. PRASAD**

**MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Kunal, Advocate

For the Respondent :

**ORDER**

Mr. Kunal has appeared on behalf of the Operational Creditor. Counsel for the Corporate Debtor is present. Counsel for the Corporate Debtor has submitted that there is possibility of amicable resolution of the matter and the settlement talks are going on in between the parties. Therefore, post this matter after four weeks.

List the matter on 03.09.2021.

— Sd —

**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**

— Sd —

**(P.S.N PRASAD)**  
**MEMBER (JUDICIAL)**